

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 220/MP/2016

Subject : Petition under Section 79 (1) (f) of the Electricity Act, 2003 seeking adjudication of dispute between West Bengal State Electricity Distribution Company Limited and NTPC Limited and Damodar Valley Corporation relating to over invoicing and recovery of Rs. 1192.67 Crores.

Date of hearing : 18.7.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : West Bengal State Electricity Distribution Co. Ltd. (WBSEDCL)

Respondents : NTPC Ltd. and Others

Parties present : Shri Vishrov Mukerjee, Advocate, WBSEDCL
Ms. Raveena Dhamija, Advocate, WBSEDCL
Shri Surajit Chakraborty, WBSEDCL
Shri Deep Rao Palepu, Advocate, NTPC
Shri M.G. Ramachandran, Advocate, DVC
Ms. Anushree Bardhan, Advocate, DVC
Shri Pulak Bhattacharya, DVC
Shri Pratik Biswas, DVC

Record of Proceedings

Learned counsel for the petitioner requested for time to file the rejoinder to the reply filed by DVC. Learned counsels for NTPC and DVC had no objection in this regard. Request was allowed by the Commission.

2. Learned counsel for the petitioner further submitted that NTPC and DVC have not submitted the information sought vide ROP dated 19.1.2017.
3. After hearing the learned counsels for the parties, the Commission directed NTPC and DVC to file the information by 10.8.2017 with an advance copy to the petitioner, who may file its response thereof, if any, on or before 31.8.2017. The Commission directed that due date of filing the rejoinder and information should be strictly complied with. No extension shall be granted on that account.
4. The Commission directed to list the petition for hearing on 18.9.2017.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**